

ITEM NO.1

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 257/2022

THE MANAGING COMMITTEE MAJNA HIGH MADRASAH

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No. 53530/2022 - STAY APPLICATION)

Date : 30-08-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Atarup Banerjee, Adv.  
Mr. Sunando Raha, Adv.  
Mr. Anindo Mukherjee, Adv.  
Mr. Abu Sohel, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner has filed this writ petition under Article 32 of the Constitution of India challenging the order passed by this Court reported as (2020) 6 SCC 689 - "*S.K.Mohd. Rafique Vs. Contai Rahamania High Madrasah*".

The writ petition is wholly misconceived. The same is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)  
COURT MASTER